

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 654/GT/2025

Subject : Petition for revision of 2019-24 tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW) after the truing up exercise.

Petition No. 653/GT/2025

Subject : Petition for approval of 2024-29 tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW).

Petitioner : NTPC Limited

Respondent(s) : UPPCL and 14 Others

Date of hearing : **20.11.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Pragya Pushkar, Advocate, NTPC
Shri Siddhant Pradhan, NTPC
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Shri Tanmay Jain, Advocate, TPDDL
Shri Raj Kumar Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Shri Hitendra Nath Rath, Advocate, GRIDCO
Ms. Laxmi, Advocate, GRIDCO
Ms. Bhargavi Kannan, Advocate, BRPL & BYPL
Ms. Kavya Sarin, Advocate, BRPL & BYPL
Ms. Adya Jha, Advocate, BSPHCL
Ms. Satya Jha, Advocate, BSPHCL
Shri Nishant Kumar, Advocate, BSPHCL
Shri Ashish Kumar, Advocate, BSPHCL
Shri G.P. Pathak, Advocate, BSPHCL

Record of Proceedings

At the outset, the learned counsel for the Respondent, GRIDCO, sought an extension of time to file a reply in the matter. The learned counsel for the Petitioner also sought time to file its rejoinder to the reply. Accordingly, upon the parties' consent, the hearing in these matters was adjourned.

2. The Petitioner is directed to file the following additional information, on or before **19.12.2025**, after serving a copy to the Respondents:



2019-24 Period

- a) Auditor certified Form-15 as specified at Annexure-I (Part I) of the Regulations, with the details of source-wise coal procured (source-wise weighted average GCV and weighted average cost of Coal) with internal linkages in MS Excel.
- b) Clarify, with reasons, the difference in methodology and calculations between water charges claimed for Units 1-5 vis-à-vis the estimation of water quantity required as per the methodology in the original document (Annexure D of main Petition) for both 200 MW and 500 MW units. Also, submit the acceptance of the letter dated 5.11.86 sent by NTPC to the Farakka Barrage authority, as submitted in Annexure D of the main petition.
- c) With respect to water charges claimed, provide the contracted quantum of water, if any, and certify whether the water charges claimed are within the limits specified by MOEF&CC, GOI Notification for the Thermal Power Plants. If not, the Petitioner is to provide the PLF of each unit of the station.
- d) Technical justification and cost benefit analysis for the additional capital expenditure items claimed during the period of 2019-24, as the plant has completed its useful life.
- e) With regard to the observation in the order dated 12.1.2024 in Petition No. 454/GT/2020, submit the reasons for the increase in cost along with justification for delays with supporting documents for each such cost or time overrun claimed. Further, details of LD recovered from the contractors, if any and calculation of IDC corresponding to the two-lane bridge for Farakka Stage I&II to be provided.
- f) Clarify the reasons for claiming the additional capital expenditure for Modification of ESP during 2019-24 and not in 2015-19, as the MoEF&CC notification was published on 07.12.2015.

2024-29 Period

- g) Reasons for taking up additional capital expenditure for Rail Line Siding for Dry Ash evacuation, as it is already submitted by the Petitioner (additional submission for 654/GT/2025) that the existing mechanism is capable of ash utilisation % of more than 120% during FY 2019-24, and the same meets the MoEF notification dated 31.12.2021.
- h) Technical justification and cost benefit analysis for the additional capital expenditure items claimed during 2024-29, as the plant has completed its useful life.

3. The Respondents are permitted to file their replies, after serving a copy to the Petitioner, by **8.1.2026**, who may file their rejoinder, if any, by **22.1.2026**. The parties shall complete their submissions within the due dates mentioned, and no extension of time shall be granted for any reason.

4. These Petitions shall be listed for hearing on **27.1.2026**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

